

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.761
TO BE ANSWERED ON 03.12.2015**

POLICY FOR POWER PLANT

†761. SHRI ALOK SANJAR:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government proposes to formulate a policy to approve big power projects within a stipulated time period; and**
- (b) if so, the details thereof along with the current status thereof?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) : As per Section 7 of the Electricity Act, 2003, any generation company may establish, operate and maintain a generating station without obtaining a license/permission if it complies with the technical standards relating to connectivity with the grid. Therefore, approval of Government for setting up power projects is not required.

(b) : In view of (a), does not arise.
